

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 258 of 2011**

This the 04th day of July, 2011

**Hon'ble Mr. Justice Alok K Singh, Member-J  
Hon'ble Mr. S.P. Singh, Member-A**

P.C. Bajpai, Aged about 56 years, S/o late Sri Durga Shanker Bajpai, R/o 551 Kha/30, Koriyana Sardari Khera, Alambagh, Lucknow (Presently posted as Postal Assistant at Sub Post Office, Alambagh, Lucknow)

.....Applicant

By Advocate : Sri R.C. Singh

Versus.

1. Union of India through the Secretary, Ministry of Communication (Department of Posts), New Delhi.
2. Director of Postal Services, Office of Chief Postmaster General, U.P. Circle, Lucknow.
3. Sr. Superintendent of Post Offices, Lucknow Division, Lucknow.

.....Respondents.

By Advocate :Sri Deepak Shukla

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

Heard the arguments placed on behalf of both sides and perused the material on record.

2. This O.A. has been filed impugning the punishment /recovery order dated 24.6.2011 issued by respondent no.3. It is said that the total amount of recovery is Rs. 3 lacs, which has to be recovered in 37 installments of Rs. 8000/- per month and last one installment of Rs. 4000/-

At

per month. Concededly, the recovery for the month of June, 2011 paid in July, 2011 has already been made.

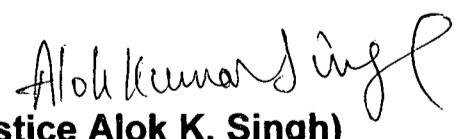
3. Concededly, there is a provision for filing an appeal under Rule 23 CCS (CCA) Rules, which has not been done. However, the applicant now intends to file an appeal, if so permitted by this Tribunal provided the same is directed to be disposed of expeditiously.

4. Learned counsel for the applicant confines his request to this extent only. As against this, learned counsel for other side does not appear to have any substantial objection.

5. In view of the above, this O.A. is finally disposed of with the direction to the applicant to file statutory appeal before the appellate authority (respondent no.2) within a prescribed period and if it is so filed, the same may be considered and disposed of within a period of 45 days from the date a certified copy of this order is produced before him by passing a reasoned and speaking order. Till the appeal is decided, the further recovery shall not be made pursuant to impugned recovery order dated 24.6.2011.

6. O.A. is accordingly disposed of finally with no order as to costs.

  
(S.P. Singh)  
Member-A  
Girish/-

  
(Justice Alok K. Singh)  
Member-J